

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA  
UNSTARRED QUESTION NO. 3020

TO BE ANSWERED ON THE 5<sup>TH</sup> JANUARY, 2018/ PAUSHA 15, 1939(SAKA)

**Corruption in Banking System**

3020. SHRI SADASHIV LOKHANDE:

Will the Minister of FINANCE be pleased to state:

- (a) whether Central Vigilance Commission (CVC) identified corruption cases in working of banking system during the last three years;
- (b) if so, the details thereof, bank-wise;
- (c) the number of cases registered in this regard, bank-wise; and
- (d) the steps being taken/proposes to be taken by the Government to stop such corruption?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SHIV PRATAP SHUKLA)

**(a) to (c):** Central Vigilance Commission (CVC) has intimated that the Commission is not an investigative agency, though it may refer certain cases to CBI and other investigation agencies for investigation. Bank-wise details of cases during the last three years viz., 2015, 2016 and 2017, where the Commission tendered its advice for sanction for prosecution of Public Sector Banks (PSBs) officers/officials involved in corruption cases under the Prevention of Corruption Act 1988, is enclosed at Annexure.

**(d):** The Central Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has taken several measures to combat corruption. These, inter-alia, include:

- Issue of Instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities;
- Ratification of the United Nations Convention against Corruption (UNCAC) in 2011;
- Setting up of additional Special Courts exclusively for trial of CBI cases in different states.

Further, CVC guidelines are conveyed to all the PSBs from time to time for their meticulous compliance in the matter. PSBs regularly monitor their Systems & Procedures, Guidelines, Policies & Technology to incorporate suitable checks & balances in the system to curb corruption. PSBs have a Board approved Staff Accountability Policy and regulations for taking action against officials involved in irregularities.

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## Annexure

Bank-wise details of prosecution sanction cases under PC Act. 1988 issued during 2015, 2016, and 2017.

### 2015

S.No	Name of Bank	No. of cases
1.	Canara Bank	1
2.	Bank of India	1
3.	State Bank of India	3
4.	Indian Overseas Bank	1
5.	Oriental Bank of Commerce	1
6.	UCO Bank	1
7.	Union Bank	1
8.	United Bank of India	2
	<b>Total</b>	<b>11</b>

### 2016

S.No	Name of Bank	No. of cases
1.	Corporation Bank	2
2.	Punjab National Bank	2
3.	State Bank of India	1
4.	Indian Overseas Bank	1
5.	Oriental Bank of Commerce	1
6.	UCO Bank	1
7.	United Bank of India	1
	<b>Total</b>	<b>9</b>

### 2017

S.No	Name of Bank	No. of cases
1.	Central Bank of India	2
2.	Punjab National Bank	3
3.	Bank of India	1
4.	Bank of Maharashtra	1
5.	Andhra Bank	1
6.	United Bank of India	2
	<b>Total</b>	<b>10</b>

